

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 49 of 2017 (SZ)

**F. Thankachan,
S/o. A. Francis,
Secretary of Church Committee,
Saint Sebasitan Church,
R.C. Street, Kesavapuram,
Thiruvattar Post,
Kanyakumari District**

...Applicant

Vs

**The District Collector,
Collectorate,
Kanyakumati District & 4 others.**

...Respondents

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 49 of 2017 (SZ)

F. Thankachan
S/o. A. Francis
Secretary of Church Committee
Saint Sebastian Church
R.C. Street, Kesavapuram
Thiruvattar Post
Kanyakumari District

...Applicant

-Vs-

1. The District Collector
Collectorate
Kanyakumari District
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board
C7 and C9, SIPCOT Industrial Complex
Meelavittan, Tuticorin District
3. The Executive Officer
Thiruvattar Town Panchayat
Kalkulam Taluk
Kanyakumari District
4. Babu
Propreitor, Western India Cashew Company
Kesavapuram, Thiruvattar Post
Kalkuam Taluk
Kanyakumari District
5. Ravindran Nair
Lessee of Western India Cashew Company
V.L.C. Company, Near Fire Station
Kuzhithurai & Post
Kanyakumari District

...Respondent

**REPORT FILED ON BEHALF OF THE 2ND RESPONDENT-
TAMILNADU POLLUTION CONTROL BOARD**

I, G.Gopalakrishnan, son of V. Gandhi, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032 do hereby solemnly affirm and sincerely state as follows:-

G. Gopalakrishnan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai – 32, and filing this Reply Affidavit on behalf of the 2nd Respondent Board and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 11.11.2020 and directed inter alia as follows:-

"The learned counsel for the Pollution Control Board submitted that they want some more time to submit the report"

3. It is respectfully submitted that on the basis of the order dated 07.02.2020 and 09.09.2020 passed by the Hon'ble National Green Tribunal Chennai (SZ) the 4th Respondent unit was inspected by the Joint Committee and a report was also submitted in this regard. With this background the present status report is filed by the 2nd Respondent.

4. It is respectfully submitted that the unit of M/s. Western India Cashew Company (Now as M/s. Western India Cashew Company Private Limited), the 4th Respondent herein, located at S.F. No.717/10-B,718/1-B Kesavapuram, Thiruvattar village, Kalkulam Taluk, Kanyakumari District was issued with consent vide Board Proceeding dated 28.09.1992 and renewed under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide Board Proceeding dated 27.01.2000 subject to the compliance conditions valid for the period up to 30/09/2000 to produce cashew kernels-16 Tons/month.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,

Subsequently based on the complaint regarding air pollution, the unit has changed the roasting process into cooking process for manufacturing of cashew kernels to avoid complaint due to air pollution caused due to roasting process from May'2017.

5. I respectfully submit that the Hon'ble National Green Tribunal (SZ), in its order dated 07.02.2020 in OA No. 49 of 2017 directed inter alia as follows:

"..to constitute a joint committee comprising of the District Collector, Kanyakumari and Tamil Nadu Pollution Control Board to inspect the unit in question and submit the present status of its operation and conduct Ambient Air Quality (AAQ) survey and also ascertain whether the fourth respondent is having all necessary consent and other authorization for the purpose of running the unit and whether the pollution control mechanism provided are sufficient to arrest air pollution that is likely to cause on account of the operation of the unit and if there is any violation what is the action taken and submit a factual and action taken report".

In this regard, the joint committee carried out the inspection on 14.08.2020 and the joint committee report was filed before the Hon'ble NGT(SZ), Chennai. After the inspection of the joint committee on 14.08.2020, a fresh show cause notice was issued to the 4th Respondent unit vide Proceeding No. DEE/TNPCB/NGL/ F-0765/W&A/2020 dated 24.08.2020 under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 for the following reasons:

G. Govindarajan
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI - 600 022

i. The unit has gone for expansion on the production capacity and presently the unit produces 3 Tons/day (75 tons/month).

ii. The unit is yet to obtain fresh consent of the TNPC Board for the enhanced production capacity, change in the production process, change in emission source, change in effluent source and change in management.

iii. The unit was in operation without the valid consent of the Board.

9. It is respectfully submitted that the unit vide its letter dated 03.09.2020 has replied to the show cause notice issued to the unit only under the Air Act. The unit has presently provided a Solar Evaporation Pan and the cooker effluent was being disposed as noticed during inspection on 07.09.2020 which is not an adequate treatment.

The unit has changed the roasting process into cooking process for manufacturing of cashew kernels to avoid complaint due to air pollution caused due to roasting process from May'2017. The trade effluent generated from this cooking process around 50 lit/day was being disposed by the unit through soak pit arrangements. Hence in order to characterize the trade effluent and for taking necessary action to provide suitable treatment and disposal method, sample of trade effluent was collected on 07.09.2020 and sent for analysis to AEL, TNPCB, Tirunelveli. From the Report of Analysis, it was noticed

S. Govindarajan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

that the parameters pH, TSS, BOD & COD exceeds the disposal standards as below:

Description	pH	TSS mg/L	BOD mg/L	COD mg/L
standards	5.5 to 9.0	100	30	250
From Cooker -I	4.43	398	257	640
From Cooker-II	4.47	468	193	600

6. It is further submitted that the Hon'ble NGT has passed order dated 09.09.2020 and directed as follows:

"So under such circumstances, we feel it appropriate to direct the Pollution Control Board to submit a detailed report on the basis of the recommendations made by the joint committee in respect of the operation of the 4th respondent unit and if there is any violation, what is the action taken by them against the unit namely, (M/s. Western India Cashew Company Private Limited)".

7. It is respectfully submitted that based on the recommendation of the joint committee, the TNPC Board vide Board Proc.No.T1/TNPCB/LAW/LAIII/NGT/8691/NGL/ Show Cause Notice/ W & A/2020 Dt: 20.10.2020 had issued show cause notice under Sec. 25 of the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 for 15 days giving an opportunity to the unit with respect to the levy of

G. S. S. S. S. S.
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032:

11. It is respectfully submitted that based on the unit's letter dated 11.11.2020 the JCEE(M), TNPCB, Tirunelveli had conducted the personal hearing with the unit on 03.03.2021 at the O/o Joint Chief Environmental Engineer (Monitoring), Tamil Nadu Pollution Control Board, Tirunelveli. The copy of the minutes of meeting is submitted herewith as Annexure -I.

Based on the said meeting, the unit has furnished the following:

i. The unit has furnished the detailed project report along with design of the Effluent Treatment Plant components including photographs of all the civil structures provided.

ii. The unit official informed that the unit would remit the Environmental Compensation imposed by the TNPC Board. In this regard, the unit has submitted DD of amount Rs. 1,81,250 /- in the name of TNPCB – Environmental Compensation Fund payable at Chennai.

iii. The unit official during personal hearing informed that the unit has provided the ETP and also filed application for fresh Consent of the Board. Hence, the unit requested to issue Consent and also to restore the power supply to the unit. The unit official also informed that the unit has filed an appeal challenging the closure order before the Hon'ble NGT, Chennai and the same will be withdrawn.

12. It is respectfully submitted that, the unit vide letter dated 05.03.2021 informed that the unit is ready to withdraw the Appeal

No. 02/2021 and I.A. No. 05/2021 filed before the Hon'ble NGT (SZ), Chennai so as to consider the issue of consent and restoration of power supply. The copy of the same is submitted herewith as Annexure – II

13. It is respectfully submitted that, based on the unit's letter dated 05.03.2021 and the minutes of personal hearing, the unit was further inspected on 08.03.2021. During the inspection, the following observations were made.

- i. The unit was not in operation and the power supply to the unit was found disconnected.
- ii. It was noticed that the unit has provided Effluent Treatment Plant with the following components namely Collection tank, Chemical Mixing tank, Primary Clarifier, Dual Media Filter, Final treated Water tank and Sludge drying bed.
- iii. Also, the unit has provided RO plant for the treatment of the well water. The unit has submitted photograph for the same.
- iv. The unit has removed the destoner machine from its premises.

14. It is respectfully submitted that the unit has remitted the environmental compensation amount of Rs.1,81,250/- through Demand Draft infavour of the TNPCB/Environmental Compensation Fund, payable at Chennai Dated 04.03.2021 in D.D.No. 515352.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

G. Govindarajan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032
BEFORE ME

VERIFICATION

I, R. Kannan, S/o. V. Raghavan, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this 18th day of March, 2021.

G. Govindarajan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

MINUTES OF PERSONAL HEARING CONDUCTED WITH THE UNIT OF
M/S. WESTERN INDIA CASHEW COMPANY LTD., S.F. NO. 717/10-B, 718/1-B,
THIRUVATTAR VILLAGE, KALKULAM TALUK (NOW THIRUVATTAR TALUK),
KANNIYAKUMARI DISTRICT AT THE OFFICE OF JCEE(M), TNPCB,
TIRUNELVELI ON 03.03.2021 AT 11.00 AM.

Present:

1. Tmt. M. Vijayalakshmi,
Joint Chief Environmental Engineer (M) (i/c),
Tamilnadu Pollution Control Board,
Tirunelveli.
2. Thiru T. Kannan,
Environmental Engineer,
O/o Joint Chief Environmental Engineer (M),
Tamilnadu Pollution Control Board,
Tirunelveli.
3. Tmt S.V. Kalaiyani,
Assistant Environmental Engineer,
O/o District Environmental Engineer,
Tamilnadu Pollution Control Board,
Nagercoil.
4. Thiru Anesh D Nair,
Senior Manager (Human Resources),
M/s. Western India Cashew Company Ltd.

At the outset, Joint Chief Environmental Engineer (M), Tirunelveli welcomed the unit officials and the JCEE(M) informed about the purpose of the meeting and requested the unit representative to express their grievances / views.

In this regard, the unit representative, Thiru Anesh D Nair, Senior Manager, Human Resources, informed the following:

- i) The unit has completed the installation of the Effluent Treatment Plant and furnished its completion report vide their Letter Dt. 14.12.2020 along with the photographs showing the components of Effluent Treatment Plant including the RO Plant.

In this regard, the JCEE (M) informed that the proposals submitted by the unit reveals that the unit has provided the following components such as 1) Primary Collection 2) Chemical Clarification and 3) Filtration. However, the unit has not furnished the details of sludge drying beds provided in the ETP. Hence, the unit was requested to furnish the detailed project report along with design of the ETP components including photographs of all the civil structures provided.

- ii) The JCEE (M) requested to express the views of the unit with regard to the remittance

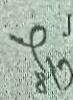
- iii) The unit official informed that the unit has provided the ETP and also filed application for fresh Consent of the Board. Hence, the unit requested to issue Consent and also to restore the power supply to the unit. The unit official also informed that the unit has filed an appeal challenging the closure order before the Hon'ble NGT, Chennai and the same will be withdrawn.

In this regard, the JCEE (M) instructed the unit to furnish the compliance report on the points mentioned in the closure order so that a detailed report could be submitted to the Board so as to file a status report before the Hon'ble NGT, Chennai in O.A. No. 49 of 2017 after verification.

Further, the JCEE(M) also informed that the issue of Consent followed by revocation of closure order may be considered based on the orders of Hon'ble NGT, Chennai in O.A. No. 49 of 2017 and also on the orders of Hon'ble NGT, Chennai in Appeal No. 2 of 2021.

Thus the meeting came to an end.

(Sd/-) 8/3/2021

 Joint Chief Environmental Engineer (M) (i/c),
Tamilnadu Pollution Control Board,
Tirunelveli.

To

The Director,
M/s. Western India Cashew Company Private Limited,
No. 54/29,
A to G, Kesavapuram,
Thiruvattar and Post,
Kanniyakumari District - 629 177.

Copy submitted to the Member Secretary, TNPC Board, Chennai, for kind information, please.

Copy to the District Environmental Engineer, TNPC Board, Nagercoil for information and further follow up action.

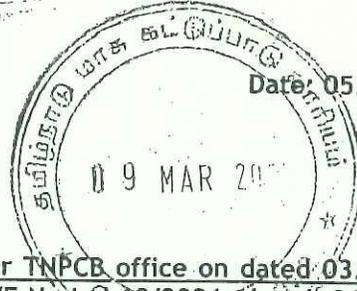


WENDERS

To,

The District Environmental Engineer
Tamil Nadu Pollution Control Board
Nagercoil.

005973



Date: 05.03.2021

Ref: Hearing attended at Joint Chief Environmental Engineer TNPCB office on dated 03.03.2021, Tirunelveli, through notice vide no. JCEE(M)/TNPCB/TNV/F.No:Ind-69/2021 dated 26.02.2021 received to us.

Sub: Submission of documents suggested in the mentioned hearing & request for issuance of renewal of consent & re-restoration of electricity power supply to our unit- M/s Western India Cashew Co. Pvt Ltd, Sy. No 717/10-B, & 718 /1-B. Thiruvattar Village, Kalkulam Taluk, Kanyakumari District.

Respected Sir,

As mentioned in the subject & references above, we are hereby submitting the following documents & our statement as demanded by JCEE, TNPCB office, Tirunelveli in the hearing conducted at the concerned office on 03.03.2021.

1. Detailed project report of the Effluent Treatment Plant (ETP) mentioning effluent characteristics, Process Flow Diagram, briefly describing the treatment process, ETP Layout, ETP Civil Drawing with the structure/component storage capacity & measurements alongwith photographs of ETP unit.
2. Demand draft for Rs.1,81,250 (One Lakh Eighty-One Thousand Two Hundred & Fifty Only) favoring TNPCB /Environmental Compensation Fund, Chennai towards Environmental Compensation charges as per demand.
3. We would like to mention that we are ready to withdraw the appeal no. 02/2021(SZ) & I.A No.05/2021(SZ) filed with the Honorable National Green Tribunal, Chennai subject to issuance of renewal of consent & restoration of electricity power connection to our unit at Thiruvattar.

We hope that the above submitted documents suffice your requirements & we further request to grant us the consent renewal & restoration of power supply to our above said unit at the earliest.

Thanking You,

Yours Faithfully,

Sethu S.R
Sethu S.R
Manager-Operations

Encl a/a:

1. Detailed Project Report of Effluent Treatment Plant (ETP) with necessary photographs.
2. D.D amounting to Rs. 1,81,250 drawn in favor of TNPCB /Environmental Compensation Fund, payable at Chennai. Dated 04.03.2021 vide no.515352

C.C to:

1. Joint Chief Environmental Engineer, TNPCB, Tirunelveli.
2. Chairman, TNPCB, Chennai.

WESTERN INDIA CASHEW COMPANY PVT. LTD.

No.12-59, Kesavapuram, Thiruvattar and Post, Kanyakumari District.

E-mail: prod.tvr@indiancashews.com Ph: 04651 - 282253

Registered Office: No.88, IInd Floor, R.P. Towers, Coimbatore Road, Pollachi - 642 002.
Taxation Cell No.: 7/520 B, Thrikkakkara P.O., Kakkannad, Ernakulam Dist., Pin. 682 021.

भारतीय स्टेट बैंक
State Bank of India
Issuing Branch: KALKULAM (THUCKALAY)
क्रॉड कोड / CODE No: 00939
Tel No. 04551-250791

मांगद्राफ्ट
DEMAND DRAFT

Key: PIDGES
Sr. No: 79068

04032021
D D M M Y Y Y Y

मांगे जानेपर TNPCB ENVIRONMENTAL COMPENSATI ON FUND

या उनके आदेश पर

ON DEMAND PAY

OR ORDER

रुपये RUPEES

One Lakh Eighty One Thousand Two Hundred and Fifty Only

अदा करें

₹

181250.00

IOI 000514515352
Name of Applicant

Key: PIDGES Sr. No: 79068
M/S WESTERN INDIA CASHEW COMP

AMOUNT BELOW 181251(0.6)

मूल्य प्राप्त / VALUE RECEIVED



भारतीय स्टेट बैंक

STATE BANK OF INDIA

उदाकर्ता शाखा / DRAWEE BRANCH: CHENNAI MAIN BRANCH

क्रॉड कोड / CODE No: 00500

प्राधिकृत हस्ताक्षरकर्ता
AUTHORISED SIGNATORY

शाखा प्रबंधक
BRANCH MANAGER

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध
VALID FOR 3 MONTHS ONLY

₹ 1,50,000/- एवं अधिक के लिखत दो अधिकारियों द्वारा हस्ताक्षरित होने पर ही वैध है।
INSTRUMENTS FOR ₹ 1,50,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

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SESHAASANCY/CTS-2010

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DESIGN, SUPPLY & COMMISSIONING OF 500 LPD
EFFLUENT TREATMENT PLANT (ETP) at
M/S WESTERN INDIA CASHEW CO PVT LTD.,
S.No. 717/10-B & 718/1-B
KESAVAPURAM, THIRUVATTAR VILLAGE,
KALKULAM TALUK,
KANIYAKUMARI DIST-629177

PROJECT REPORT



ATHNAV ENVIRO SOLUTIONS

NO 7, SUBBAIAH COLONY KK NAGAR, MADURAI - 625020.



contact@athnavenviro.com



+91-9597989211



www.athnavenviro.com

Part A: Technical Information

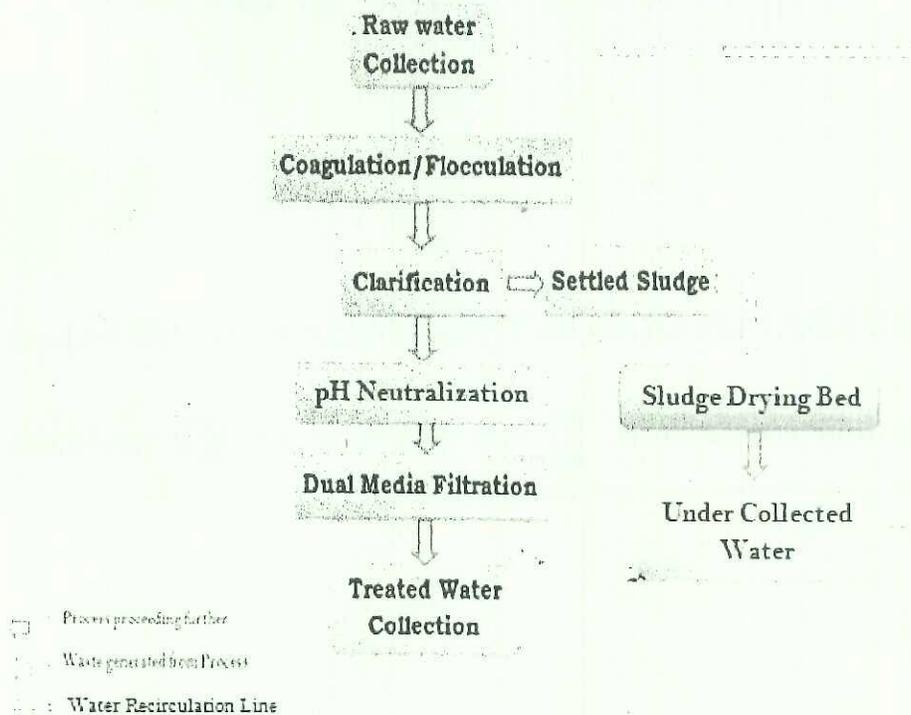
A1- Effluent Characteristics:

The effluent to be treated has the following characteristics. The Treatment scheme given below is meant to treat the raw waste water matching the TNPCB standards for the discharge of treated effluent into the 'Inland Surface Waters'.

S.No	Parameters	Unit	Values in Sample	Tolerance Limit as per TNPCB Standards
1.	BOD ₃	mg/L	193	30
2.	COD	mg/L	600	250
3.	O&G	mg/L	6	10
4.	TSS	mg/L	468	100
5.	TDS	mg/L	864	2100
6.	pH @ 25° C	-	4.47	5.5 – 9.0
7.	Chlorides (as Cl)	mg/L	400	1000

A2 - Process Flow Diagram:

The Treatment scheme will be as given below.



A3 - Treatment of Effluent:

STAGE 1:

The water which utilized for boiling cashews reaches the collection tank. After that, the collected raw waste water will be taken to further process of '*Coagulation/Flocculation*'.

STAGE 2:

The pre-treated water will be further dosed with chemicals in the *Reaction tank* in order to reduce the pollutant loads such as Total Suspended Solids (TSS) and Total Dissolved Solids (TDS) present in primarily treated water. *Alum* enhances Coagulation. *Polyelectrolyte* improves *settling* of sludge in '*Clarifier*'. The settled sludge will be collected at the hopper bottom of clarifier and passed on to the '*Sludge Drying Bed*' to make '*Dry Sludge Cakes*' which are to be disposed off. The clarified water at the top of clarifier will be decanted and fed into '*Filter Feed Tank*' where it will be dosed with *Hypo* for *Neutralization*.

STAGE 3:

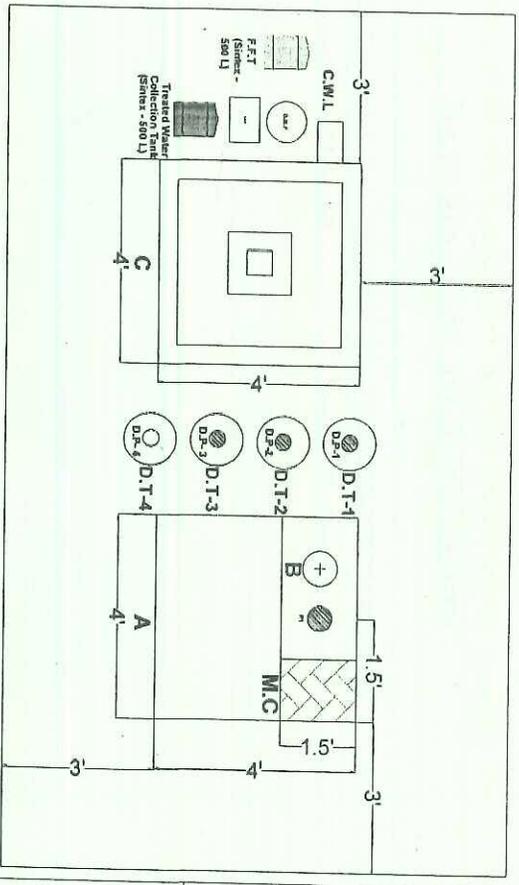
The water from '*Filter Feed Tank*' will be passed into '*Dual Media Filter (DMF)*' in order to filter out mild TDS, turbidity, other smaller particles and to control *odor*. This filter passed water will be free from contaminants and can be let into Inland surface waters which comply with the TNPCB norms.

A4 – Components in ETP:

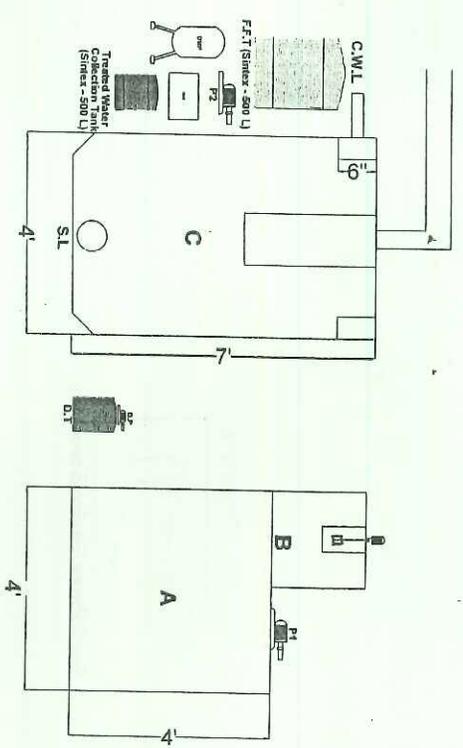
S.No	Name of the Structure / Component	Storage Capacity / Size	Usage	Construction Type/ Placement
1.	Raw Water Tank	4' x 4' x 4' / 1500 liters	Raw Water Collection	Above the ground
2.	Lime	-	Coagulation	-
3.	Alum	-	Flocculation	-
4.	Poly	-	Improving Sludge Density	-
5.	Hypo	-	pH Neutralization	-
6.	Chemical Reaction Tank	Dia- 507mm Height – 874mm / 200 liters	Mixing of Effluent water with chemicals	Above the ground
7.	Clarifier Tank	4' x 4' x 7' / 2000 liters	Separation of Sludge supernatant Water	Above the ground
8.	Filter Feed Tank	Dia- 838 mm Height – 812mm / 500 liters	Storage of Clarified water to supply the filters	Above the ground
9.	Media (Silex, Pebbles & Carbon)	-	-	-
10.	Dual Media Filter	Dia- 406 mm Height-1651 mm	Removal of Suspended impurities, Turbidity & Odor Control	Above the ground
11.	Treated water Collection Tank	Dia- 838 mm Height – 812mm / 500 liters	Storage of Treated Water	Above the ground
12.	Sludge Drying Bed	8' x 11' x 1.25'	Drying of Sludge	On the Ground

CIVIL DRAWING - EFFLUENT TREATMENT SCHEME FOR RAW CASHEW NUT BOILED WATER

PLAN - TOP VIEW



ELEVATION - FRONT VIEW



- A : RAW WATER TANK
- B : REACTION TANK
- C : CLARIFIER
- D.P : DOSING PUMP
- D.T : DOSING TANK
- C.W/L : CLARIFIED WATER LINE
- S.L : SLUDGE LINE
- F.F.T : FILTER FEED TANK
- D.M.F : DUAL MEDIA FILTER
- P : FEED PUMP
- M.C : MANHOLE COVER
- S.D.B : SLUDGE DRYING BED

CAPACITY : 0.5 KLD

PROCESS : CHEMICAL STABILIZATION AND FILTRATION

CLIENT : WESTERN INDIA CASHW CO. PVT. LTD., KESAVAPURAM, THIRUVATTAR.



**CONTACT : 95979 - 89211
0452 - 4376211**

WEBSITE : www.athnavenviro.com

ADDRESS : No.7, Subbaiah Colony, K.K.Nagar, Madurai - 625 020.

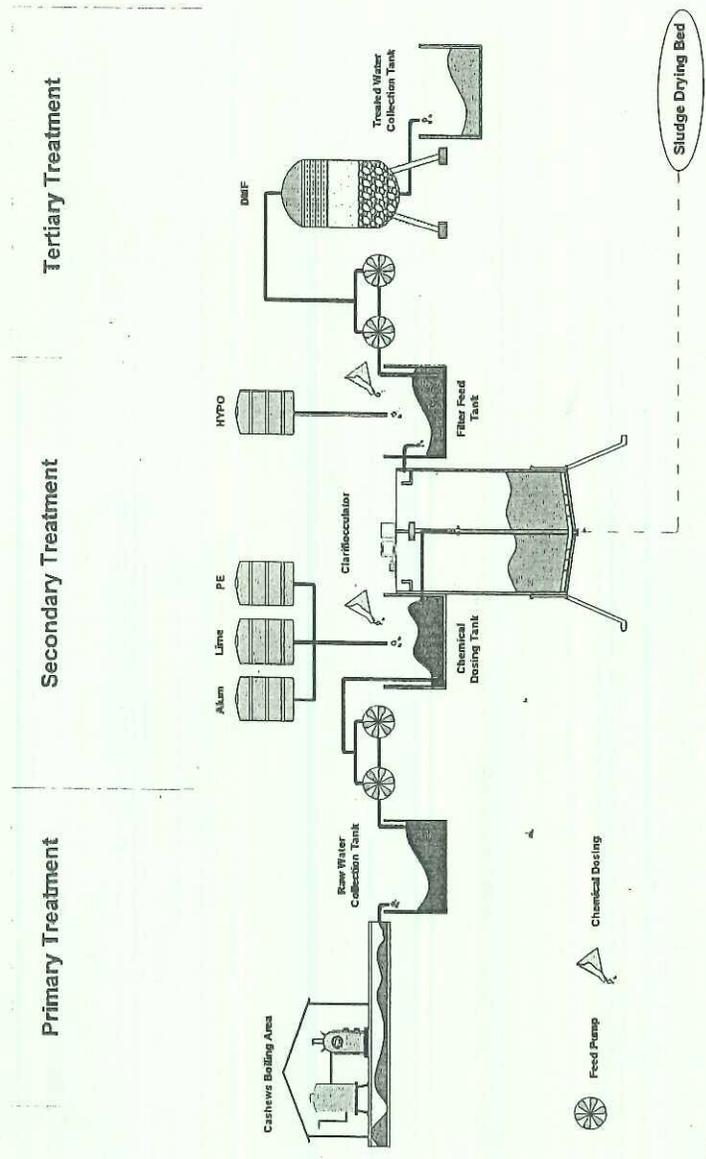
Authorized Signatory



For Athnav Enviro Solutions

EFFLUENT TREATMENT SCHEME FOR RAW CASHEW NUT BOILED WATER

Client: WESTERN INDIA CASHEW CO PVT LTD.,
KESAVAPURAM, THIRUVATTAR
Capacity: 0.5 KLD

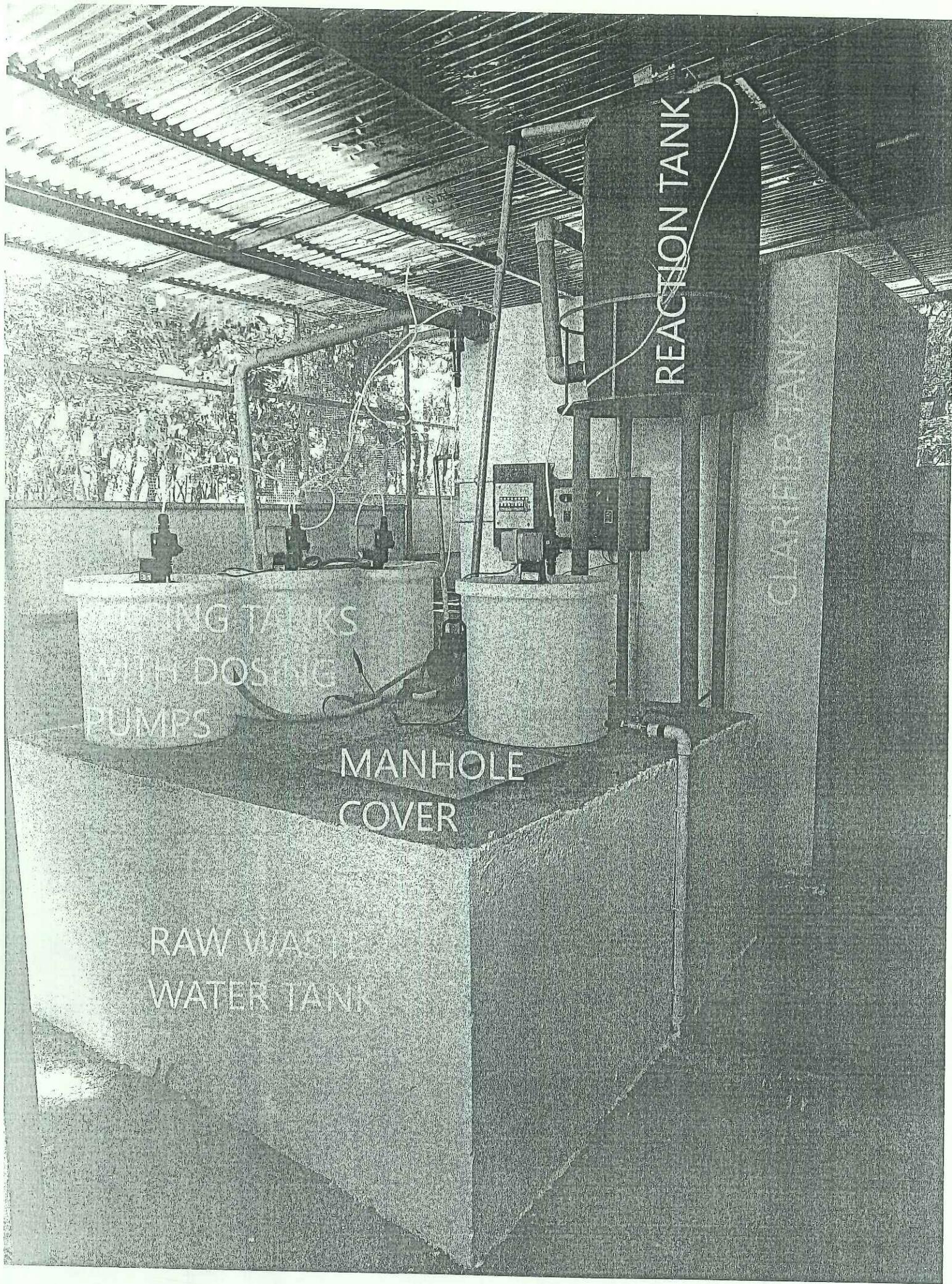


ATHNAV ENVIRO SOLUTIONS
CHANGING THE FUTURE
 7, Subbalaah Colony, KK Nagar, Madurai - 20
 athnavenviro@gmail.com 0452 - 4376211 +91-95379 89211



Authorized Signatory

For Athnav Enviro Solutions



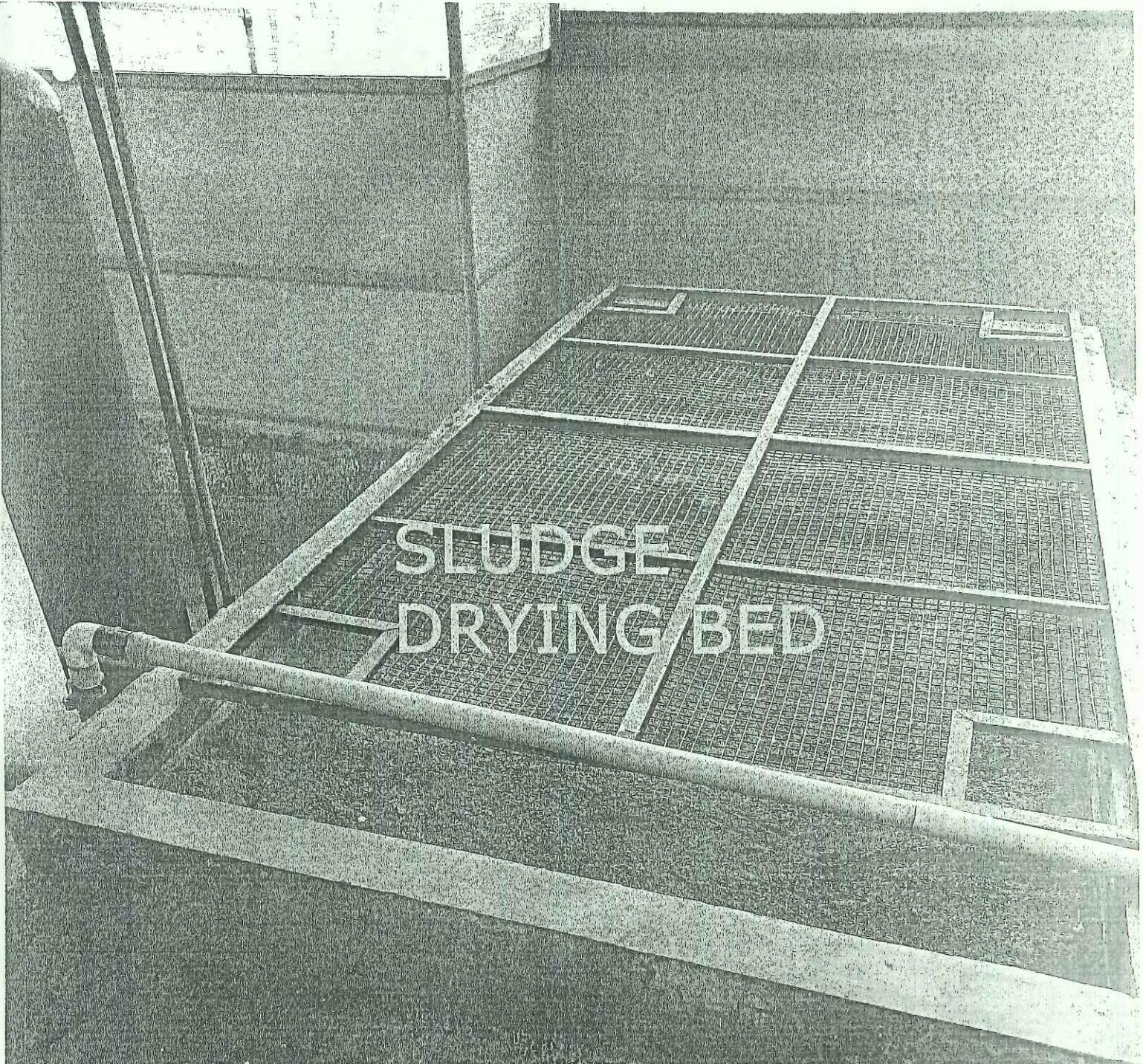
DOSING TANKS
WITH DOSING
PUMPS

MANHOLE
COVER

RAW WASTE
WATER TANK

REACTION TANK

CLARIFIER TANK

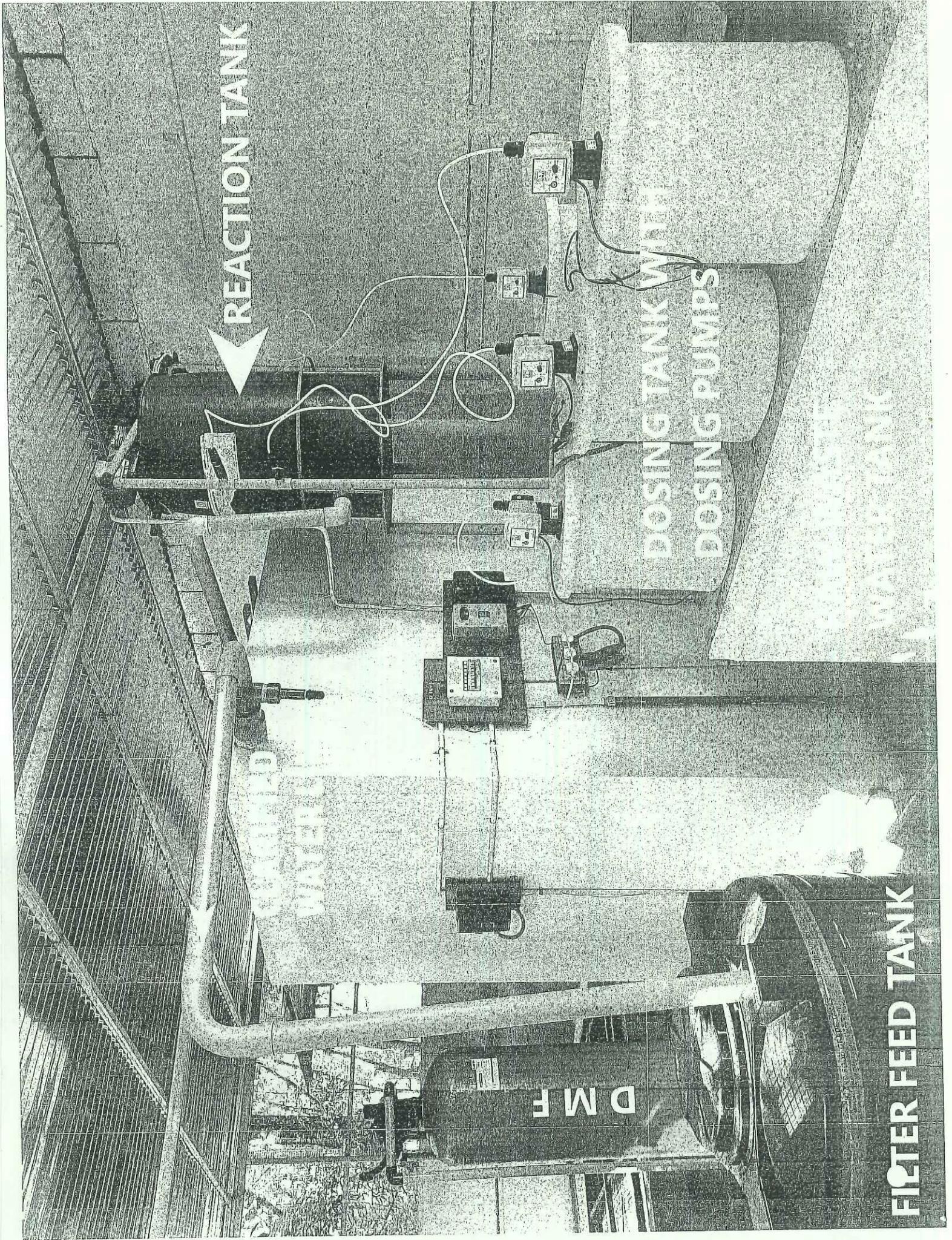


SLUDGE
DRYING BED



TREATED WATER
COLLECTION
TANK

TREATED WATER
DRAIN PIT



**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 49 of 2017 (SZ)
F. Thankachan,
S/o. A. Francis,
Secretary of Church Committee,
Saint Sebasitan Church,
R.C. Street, Kesavapuram,
Thiruvattar Post,
Kanyakumari District**

...Applicant

Vs

**The District Collector,
Collectorate,
Kanyakumati District & 4 others.**

...Respondents

**REPORT FILED ON BEHALF OF THE
2ND RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent No.1
Thiru.Kasi Rajan,
Advocate, Chennai.**

Date: 18.03.2021.

Date of hearing on 19.03.2021